[Secretary-General]

sitting held on the 26th November, 1992, has been passed by Lok Sabha at its sitting held on the 30th March, 1993 with the following amendments:—

Enacting Formula

1. Page 1, line 7,—

"Forty-"Forty-third" substitute tor fourth"

Clause 1

* :

2. Page 1, line 10,-

for "1992" substitute "1993"

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha the said amendments be communicated to Lok Sabha."

Madam, I lay a copy each of the Bills on the Table.

THE DEPUTY CHAIRMAN: Now, I can appeal to the Members that as they have passed so many Appropriation Bills for five States, and now we have got the Appropriation (Vote on Account) Bill, 1993 and the Appropriation Hill, 1993, I hope that because of the technical reason that today being the 30th and tomorrow being the 31st, and since the Members when were deliberating earlier had expressed their view that the money should reach in time, and that specially the money should reach in time to all the drought-affected areas in Bihar and Orissa and other places in the country, I can take the sense of the House, and we can pass these Bills without discussion.

SOME HON. MEMBERS: Yes, Yes.

SHRI DIPEN GHOSH (West Bengal); On one condition that we will not say a single word ...

AN HON. MEMBER: Including the Minister.

THE DEPUTY CHAIRMAN The Minister will have to move I cannot put a condition on the Minister. He will have to move that the Bill be retruned. (Interruptions)

THE DEPUTY CHAIRMAN: Your condition has been accepted.

THE APPROPRIATION BILL, 1993

OF THE MINISTER STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURHY): I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1992-93, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN shall now take up clause-by-clause consideration of the Bill

Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. V. CHANDRASHEKHAR MURTHY: 1 move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1993.

MINSTER OF STATE THE MINISTRY OF FINANCE (SHRI CHANDRASHEKHAR V. MURTHY): I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year, 1993-94, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. V CHANDRASHEKHAR MURTHY: I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Thank you very much for the absolute cooperation.

SHRI V. NARAYANASAMY (Pondicherry): There has to be a statement by the Communications Minister.

THE DEPUTY CHAIRMAN: thank the hon. Members for their absolute co-operation in running the business of the House. As regards the statement by the Minister on registration fee for the telephone etc., it will be tomorrow at 3.30 p.m.

The House stands adjourned till 11 a.m. tomorrow.

> The House then adjourned at seven of the clock till eleven of the clock on Wednesday, the 31st March, 1993